

HIGH COURT OF CHHATTISGARH, BILASPUR

Circular

No. 1555/(Checker)
II-6-2/2025

Bilaspur, dated 24 January, 2025

In compliance with order dated 23-01-2025 of Hon'ble the Chief Justice, all Judicial Officers of the District Judiciary are hereby directed to adhere to following instructions with regard to improve disposal of all cases allotted to them:-

1. All the Principal District & Sessions Judges, Principal Judge/Judge, Family Court, the Judge, Commercial Court, (District level), Raipur, the Judge, Industrial Court/Labour Court of the State are directed to follow the instructions with regard to improve disposal of cases issued by the Registry time to time.
2. The cases related with pendency of over 10 years, 5 -10 year, 2-5 years, 0-2 years should be taken care of in the light of the directions issued under heading of Best Practices by delay and Arrears Committee/State Court Management System Cell vide Best Practices adopted in the District Judiciary of the State of Chhattisgarh for speedy disposal of cases and Registry memo no. 7650, dated 10-05-2024.
3. The cases related with the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, should be disposed of as per the provisions under sub-section 3 of Section 14 of this Act.
4. The cases related with the Prevention of Corruption Act, 1988, should be disposed of as per the provisions under sub-section 4 of Section 4 of this Act.


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5. The cases related with the Protection of Children from Sexual Offences Act, 2012, should be disposed of as per the provisions under sub-section 2 of Section 35 of this Act.
6. Apart from above directions, all the Judicial Officers of the District Judiciary should take extra endeavour to improve their disposal of all cases in days to come.
7. The Judicial Officers of the District Judiciary who are not performing as per Registry circular no. 4972, dated 13-04-2022, should put all their efforts to improve their performance at the earliest.


(K. Vinod Kujur)
Registrar General

Enclosure- As above.

Endt. No. 1556 / Checker
II-6-2/2025

Bilaspur, dated 24 January, 2025

Copy forwarded to:-

- 1) The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 6) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

- 8) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16) Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 17) Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 18) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19) Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
- 20) The Principal District and Sessions Judge, Balod/Balodabazar-Bhatapara/Balrampur-Ramanujganj/ Bastar (Jagdalpur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/Korba/ Korba (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker) (Chhattisgarh) for strict compliance.
- 21) Principal Judge/Additional Principal Judge/Judge, Family Court, Balod/Balodabazar-Bhatapara/ Bastar (Jagdalpur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/Korba/ Korba (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker), for strict compliance.
- 22) Special Judge, SC & ST Act, Bastar (Jagdalpur)/ Bilaspur/ Durg/ Janjgir-Champa/ Jashpur/ Korba/ Korba (Baikunthpur)/ Raigarh/ Raipur/ Rajnandgaon/ Sarguja (Ambikapur), for strict compliance.
- 23) The Registrar, Industrial Court, Ghadi Chowk, Raipur, for strict compliance.

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- 24) The Judge, Commercial Court, (District level), Atal Nagar, 2nd Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur, for strict compliance .
- 25) All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, *for information*.
- 26) The Additional Registrar (D.E./Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information*.
- 27) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information*.
- 28) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information*.
- 29) The Addl. Registrar, Confidential Section, High Court of Chhattisgarh, Bilaspur *for information*.
- 30) The Court Manager, High Court of Chhattisgarh, Bilaspur *for information*.
- 31) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.



(K. Vinod Kujur)
Registrar General

Following *Best Practices* are adopted in the District and Subordinate Courts of the State of Chhattisgarh for the Speedy Disposal of Old Pending Cases, Under Trial Cases, Bail Matters, Cases in which Interim Orders have been passed and Special Category Cases -

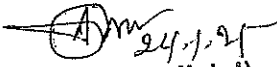
1. While complying with all the previous directions issued with cut-off dates for the speedy disposal of old pending cases, District and Subordinate Courts of the State of Chhattisgarh are to make their own specific plan to achieve the target of disposal of cases pending over 10 years by 30.04.2018 and 30.06.2018 as fixed for respective districts, and similarly, to achieve the target of disposal of cases pending between 05 to 10 years by 30.09.2018 and 30.11.2018 as fixed for respective districts. Besides, bail applications are to be decided within one week, and sessions undertiral cases and magisterial undertiral cases are to be disposed of within two years and six months, respectively.
2. List be prepared by all the District and Subordinate Courts of cases pending over 10 years, pending between 05 to 10 years, cases falling under Prevention of Corruption Act, under trial cases, bail matters, cases in which interim orders have been passed and cases pertaining to crime against women, children, differently - abled persons, senior citizens and marginalized sections of society. This list be reviewed every month by every Presiding Officer, assessment be made with regard to progress of disposal of these cases, and further strategies be made to eliminate hurdles, if any.
3. Each Presiding Officer is to identify the types of old pending cases (whether it is main case, miscellaneous judicial case, execution, etc.), and he/she is to find out the exact reason for the delay in every such old pending case.
4. Order Sheets in all the old pending cases be recorded by the Presiding Officers themselves.

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24/11/25

5. Wherever it is practicable the complicated cases can be assigned to the senior and more experienced Judicial Officers.
6. The cases in which proceedings have been stayed by the High Court or other Appellate or Revisional Court, proceedings would not be adjourned in a routine manner giving long date, but on every date the Presiding Officer would check the status of the proceeding of the case. This may easily be done online.
7. All types of cases as indicated in the Action Plan (sent vide Memo No. 5671/D&A/2017, Dated 05th July, 2017) and the Special Category Cases (sent vide Memo No. 5672/D&A/2017, Dated 05th July, 2017) are to be taken on priority, assigning nearest possible hearing dates and avoiding all adjournments sought on insufficient and frivolous grounds.
8. The Presiding Officers are to handle tactfully the delaying tactics of the parties.
9. In all the Summons/Warrants issued in old pending criminal cases **“URGENT - Old Pending Case”** be written on the top of the Summons/Warrant. High level officers of the agency responsible for serving Summons/Warrants be directed to take seriously the service of such Summons/Warrants.
10. The District Judges and the Chief Judicial Magistrates are to ensure rationalized equitable distribution of the old pending cases within their respective jurisdictions. This rationalized equitable distribution should not be just equal distribution of old cases, but the stage and nature of cases should also be taken into consideration. The report of the exercise for rationalized equitable distribution of cases be sent to the High Court.
11. The District Judges / Chief Judicial Magistrates are to hold meeting with those Judicial Officers who are posted at the district head quarter at least once in a month to take up all the issues and challenges related to

speedy disposal of old pending cases and other priority cases and applications. Details of meetings be prepared and kept for perusal as and when it may be required by the Hon'ble Portfolio Judges of concerning districts or the Hon'ble Chairman, Committee for Delay & Arrears Matters.

12. It is to be ensured that faster disposal should not cause injustice to the litigating parties and quality must not be compromised in any condition.
13. Wherever there are trainee Judicial Officers who have not yet been assigned Boards, they may be attached to Courts having high pendency for assistance as a part of their training.


24.1.21
Additional Registrar (Judicial)
High Court of Chhattisgarh,
Bilaspur (C.G.)

36

HIGH COURT OF CHHATTISGARH, BILASPUR

MEMO

No. 7650/SCMS/2024

Bilaspur, Date 10/05/2024

To,

All the Principal District Judges / Chairman of District Case Management Committee of the State of Chhattisgarh.

Subject : Regarding cut-of date for New Action Plan for pending cases as on 31.12.2023 in District Judiciary of the State of Chhattisgarh.

Ref. : Letter dated 05.04.2024 of Hon'ble Mr. Justice Abhay S. Oka, Judge Supreme Court of India sent by Shri Sunil Chauhan, Member Secretary, Committee for Model case Flow Management Rules for Trial Courts, District Appellate Courts, High Courts and to suggest a plan for Reduction of Arrears in the High Court & District Courts.

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As directed, in terms of provisions contained in New Action Plan, following cases pending in District Judiciary of the State of Chhattisgarh are ought to be disposed of by 31.12.2024.

- (1) Cases pending for over 10 years and over 5 years old cases (Except MACT Cases, Execution Cases, LAC Cases, N.I.Act Cases)
- (2) MACT Cases, Execution Cases , LAC Cases, & Family Court cases (which are not disposed within 1 year)
- (3) N.I. Act Cases (which are not disposed within 6 Months)

(Signature)
10.05.24

(Khilawan Ram Rigri)

Secretary-cum Nodal Officer to SCMS Cell

(Signature)
10.5.24

HIGH COURT OF CHHATTISGARH, BILASPUR

CIRCULAR

No. 4972 /
III-1-3/2002

Bilaspur, dated 13/04/2022

Hon'ble High Court of Chhattisgarh has been pleased to modify the Registry Circular No. 3817/III-1-3/2002 dated 13-05-2015 and accordingly the following criteria for assessment of Work Done by the Judicial Officers in the Cadre of Higher Judicial Service (HJS) and Lower Judicial Service (LJS) as well as Industrial Court/Labour Court respectively is being prescribed, applicable w.e.f. 1st April, 2022.

CRITERIA FOR THE ASSESSMENT OF WORK DONE BY THE JUDICIAL OFFICERS IN THE CADRE OF HIGHER JUDICIAL SERVICE (HJS)

(Assessment chart for each working day)

<u>Particulars</u>	<u>Category</u>
Below 5 Units	Poor
Between 5 to 6 Units	Average
Between 6 to 7 Units	Good
Above 7 Units	Very Good

Note: - The criteria for newly appointed Judicial Officer shall be one unit less for each category and they shall avail this concession only for two years from the date of their joining. Assessment will be done monthly, quarterly and annually on the basis of actual working days of the period.

CRIMINAL

1 Sessions Trial

(a) Murder, Culpable Homocides, Decoity	:	15 Units
(b) Other I.P.C. Sessions Trials	:	12 Units
(c) Under Explosive Substance Act	:	3 Units
(d) Discharge and remanded u/s 227 of 228 of Cr.P.C.	:	2 Units
(e) Order of acquittal recorded under Section 232 Cr.P.C.	:	5 Units
(f) Protection of Children from Sexual offenses Act, 2012	:	12 Units

2	Special Cases	
	(a) Under Prevention of Corruption Act	
	(i) Disproportionate Assets cases under Prevention of Corruption Act	: 30 Units
	(ii) Other cases under Prevention of Corruption Act	: 20 Units
	(b) NDPS Act	: 10 Units
	(c) POTA Cases	: 25 Units
	(d) Economics Offences, CBI,	: 35 Units
	(e) Other than IPC Cases Triable by Court of Sessions, either as Sessions Court or as a Special Court (a) where the charges under IPC triable by JMFC have been framed or where the charges under IPC have not been framed at all.	: 8 Units
	(f) Cases under Electricity Act.	
	(i) Contested	: 6 Units
	(ii) Cases decided through compromise after some evidence	: 2 Units
	(iii) Cases decided uncontested	: 1 Unit
	(g) Special Cases filed under the Protection of Human Rights Act, 1993	: 12 Units
	(h) Remand application filed before Special Courts	: 0.5 unit subject to maximum of 5 units in a month
3	Criminal Appeals	: 4 Units
4	Criminal Revisions	: 3 Units
5	Other Revisions.	: 2 Units
6	Criminal M.J.C.	: 1 Unit
7	Bail Petitions	: ½ Unit Subject of maximum of 25 Units per month
8	Order u/s 451,457 Cr.P.C. for custody & disposal of property in pending trial when contested	: 1 Unit

OTHER WORK (FOR HJS)

- 1 Administrative Work (for D.J. only)
 - (a) If there are upto 20 courts in the District : 22 Units per month
 - (b) If there are 21 or above courts in the District : 30 Units per month
- 2 Annual Inspection : 5 Units per Court
- 3 Lok Adalat : One Unit for each disposed of case, subject to maximum of 20 units.
- 4 ADR/ Mediation : (1) 3 Units per case to the Judge Mediator on every successful mediation.
: (2) 1/2 Unit per case to the Judge Mediator on unsuccessful mediation.
- 5 Literacy Camp : 5 Units Per Camp, Subject to maximum of 10 units in a month
- 6 Senior OIC Nazarat, Copying, Record Room & Malkhana Sections at the District Headquarters for substantial work done certified by DJ : 5 Units per month
- 7 OIC Nazarat, Copying, Malkhana in outlying station : 4 Units per month
- 8 OIC of all sections in outlying stations where there is only one judge : 7 Units per month

Notes:-

1. If the Judge has been busy or has disposed off some substantial Judicial work due to which he could not dispose of sufficient number of cases, he should maintain the particulars and nature of those cases in the note appended to the statement.
2. In the above chart except otherwise mentioned work done shall be counted only for contested cases.

**CRITERIA FOR THE ASSESSMENT OF WORK DONE BY CIVIL
JUDGES/JUDICIAL MAGISTRATES (LJS)**

(Assessment chart for each working day)

<u>Particulars</u>	<u>Category</u>
Below 5.5 Units	Poor
Between 5.5 to 7 Units	Average
Above 7 to 8 Units	Good
Above 8 Units	Very Good

Note: - The criteria for newly appointed Judicial Officer shall be 1.5 unit less for each category and they shall avail this concession only for two years from the date of their joining. Assessment will be done monthly, quarterly and annually on the basis of actual working days of the period.

CRIMINAL

- 1 (i) Regular cases u/s 409, 420, 466 to 468, 472 to 477A of IPC
(Contested) : 12 Units
- (ii) Other regular cases under IPC
- (a) Contested : 5 Units
- (b) Uncontested : 1 Unit
- (c) Compromise after some evidence : 2 units
- (d) Proceedings u/s 299 of Cr.P.C. where the Statement of more than five prosecution witness have been recorded. : 2 Units
- (e) Plea bargaining cases : 1.5 Units
- 2 Cases under Negotiable Instruments Act
- (a) Contested : 4 Units
- (b) Compromise after some evidence : 2 Units
- (c) Uncontested : 1 unit

- 2 (A) Application filed under the Domestic Violence Act, 2005
- (a) Contested : 4 Units
- (b) Uncontested : 1 unit
- 2 (B) Contested cases under the Prevention of Food Adulteration Act : 4 Units
- 3 Cases under Arms Act and Railway property (Unlawful Possession) Act.
- (a) Contested : 4 Units
- (b) Uncontested : 1 Unit
- 4 Cases under Indian Drugs Act, Income Tax Act, Foreign Exchange Regulation Act, Central Excise and Salt Act and other Acts involving economic offences. : 20 Units for CBI and 6 Units for other cases
- 5 Cases under Excise, Gambling, Police Act and other Special Acts, if tried by the Magistrates without summary power.
- (a) Contested : 3 Units
- (b) Uncontested : ½ Unit
- 6 Criminal Private Complaints
- (i) Under I.P.C.
- (a) Dismissed in default after recording some evidence. : 1 Unit
- (b) Dismissal u/s 203 of Cr.P.C. : 1 Unit
- (c) Discharge of accused : 2 Units
- (d) Committal : 1 Unit

- (ii) Under Dowry Prohibition Act or any other such Special Act.
- (a) Dismissed in default after recording some evidence. : 1 Unit
- (b) Dismissal u/s 203 of Cr.P.C. : 1 Unit
- (c) Discharge of accused : 1 Unit
- 7 Under Section 125 Cr.P.C.
- (a) Contested : 4 Units
- (b) Uncontested : 1 Unit
- 8 Applications:
- (i) Order u/s 319 (1) Cr.P.C. for summoning any other person other than those challaned as accused when contested : 1 Unit
- (ii) Order u/s 451, 457 Cr.P.C. for custody and disposal of property in pending trial when contested. : 1 Unit
- (iii) Order u/s 456(i) Cr.P.C. for restoration of possession of immovable property made separately on application.
- (a) Contested : 1 Unit
- (b) Uncontested : ½ Unit
- 9 Summary cases
- (a) Contested : 2 Unit
- (b) Uncontested : 1/10 Units
Subject to ceiling of 20 units per month

Note: - Ceiling under item 9 will not be applicable to Special Railway Magistrates & Motor Vehicle Magistrates.

10	Bail Applications (For non-bailable offences only)	:	¼ Unit Subject to maximum of 20 units per month
10-A	Remand Application filed before the Magistrial Courts	:	½ Unit Subject to maximum of 5 units in a month
11	Miscellaneous Contested such as objection u/s 47 Cr.P.C./Special reference received from Appellate Courts	:	2 Units
12	Cases under Juvenile Justice Act		
	(a) Contested		
	(i) Cases relating to offences punishable with imprisonment for 7 years or more in the regular trial as per the schedule of Cr.P.C. or any other Law.	:	4 Units
	(ii) Cases relating to offences punishable with imprisonment less than 7 years in the regular trial as per the schedule of Cr.P.C. or any other Law.	:	3 Units
	(b) Uncontested	:	1 Unit
13	Final Report (Khatma) Cases		
	(a) accepted	:	½ Unit
	(b) rejected	:	½ Unit

Subject to the condition that notice to the complainant(s) first informant(s) victim(s) is issued and after hearing, order is pass on final report.

Note:-

- (i) A contested Criminal case would be one in which the accused pleads not guilty to charge and does not admit the truth of the allegations against him at any stage and which is disposed of on merits on the basis of evidence led therein.
- (ii) The disposal of a Criminal case remanded by the Appellate Court to the Magistrate with a direction to hear the accused on the question of sentence as envisaged in Section 248(2) of the Cr.P.C. shall earn ½ Unit.
- (iii) A Criminal case disposed of on account of failure of the prosecution to produce any evidence after framing of charge/notice shall earn 2 units.
- (iv) 2 units be earned per cases u/s 446 of Cr.P.C. decided after contest and recording of evidence but no unit be earned for uncontested cases u/s 446 or for cases u/s 350 of Cr.P.C.

OTHER WORK (FOR LJS)

- 1 Lok Adalat : One Unit for each disposed of case, subject to maximum of 20 units.

Notes:-

1. Railway Magistrates/Motor Vehicle Magistrates shall be exempted from giving standard disposal units during tour days.
2. Each sitting of Juvenile Board shall be treated as his actual working day.

- 2 ADR/ Mediation : (1) 3 Units per case to the Judge Mediator on every successful mediation. (2) 1/2 Unit per case to the Judge Mediator on unsuccessful mediation.
- 3 Literacy Camp : 5 Units per camp, subject to maximum of 10 units in a month
- 4 Officer-in-Charge Malkhana for substantial work done and certified by DJ : 5 Units per month
- 5 Junior OIC Nazarat Copying, Record Room, Malkhana Section for substantial work done and certified by DJ : 4 Units per month
- 6 OIC of all Sections in outlying station where there is only one Judge. : 7 Units per month

Sl. No. FOR THE JUDICIAL OFFICERS IN THE CADRE OF HIGHER JUDICIAL SERVICE (HJS)

Sl. No. FOR THE JUDICIAL OFFICER IN THE CADRE OF LOWER JUDICIAL SERVICE (LJS)

CIVIL

CIVIL

1 CIVIL SUITS

1 CIVIL SUITS

(a) Contested

(a) Contested

Class-A : 12 Units

Class-A : 10 Units

Class-B : 7 Units

Class-B : 7 Units

(b) Uncontested

(b) Uncontested

(i) Ex-parte or compromise after issue on the merits of the controversy have been framed and some evidence on merits recorded. : 50% of the Contested proceedings

(i) Exparte or compromise after issue on the merits of the controversy have been framed and some evidence on merits recorded. : 50% of the contested proceedings

(ii) Ex-parte decree where defendant does not appear to contest at all. : 2 Units

(ii) Ex-Parte decree where defendant does not at all appear to contest. : 1 Unit

(iii) Disposed of under O. 17 R. 3 CPC without recording evidence. : 1 Unit

(iii) Disposed of under O. 17 R. 3 CPC without recording evidence : 1 Unit

(iv) Rejection and return of plaint. : 1 Unit

(iv) Dismissed in default before evidence and after settlement of issue. : ½ Unit

(v) Dismissed in default before evidence and after settlement of issue. : ½ Unit

(v) Compromise before recording any evidence : ½ Unit

(vi) Compromise before recording any evidence : ½ Unit

Note:- For purpose of assessing the disposal in terms of units in case of two or more contested consolidated suits disposed of by a single judgment, prescribed units for the main suit in which evidence is recorded and one each for every other suit, shall be earned.

2	Regular Civil Appeals	:	5 Units
3	Misc. Appeals	:	3 Units
4	Cases under Land Acquisition, Public Trust Arbitration, Hindu Marriage Act and Insolvency Cases (Contested)	:	6 Units
4-a	Matrimonial Disputes under Hindu Marriage & Other Marriage Act		
	(i) Contested	:	6 Units
	(ii) Ex-parte or compromise after framing of issues and some evidence on merits recorded	:	4 Units
	(iii) Disposal of cases after conciliation resulting in re-union of the parties	:	5 Units
	(iv) Disposal of cases after conciliation resulting in decree of divorce	:	4 Units

Note:-For purpose of assessing the disposal in terms of units in case of two or more contested consolidated suits disposed of by a single judgment, prescribed units for the main suit in which evidence is recorded and one each for every other suit, shall be earned.

2	Probate Certificate and Letter of Administration	:	7 Units
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- 4-b Application under Section 25 of the Hindu Marriage Act
- (i) if decided along with the main case : 1 Unit
- (ii) At any time subsequent to the passing of final order in the main case : 2 Units
- 5 In the cases of a final decree:-
- (a) Contested : 4 Units
- (b) Uncontested : 2 Units
- 6 Suit when dismissed in default, and application for restoration of suit is decided on concession no units be assigned but if against party is appeared and it is disposed of on merit, one unit shall be given.
- 7 Cases under Indian Succession Act
- (a) Contested : 4 Units
- (b) Uncontested : 2 Units
- 8 Civil MJC and Execution
- (a) Contested : 2 Units
- (b) Uncontested : 1 Unit
- 9 Small cause cases
- (a) Contested : 2 Units
- (b) Uncontested : ½ Unit
- 10 Interlocutory Applications under order 39 rule 1 and 2 CPC (Contested). : 2 Units
- 3 In the cases of a final decree:-
- (a) Contested : 4 Units
- (b) Uncontested : 2 Units
- 4 Suit when dismissed in default, and application for restoration of suit is decided on concession no units be assigned but if against party is appeared and it is disposed of on merit, one unit shall be given.
- 5 Succession Certificate
- (a) Contested : 4 units
- (b) Uncontested : 1 unit
- 6 Civil MJC and Execution
- (a) Contested : 2 Units
- (b) Uncontested : ½ Unit
- 7 Small cause cases
- (a) Contested : 2 Units
- (b) Uncontested : ½ Unit
- 8 Interlocutory application under order 38 Rule 5; Order 39 Rule 1 & 2 C.P.C. (Contested) : 2 units

10-a Order 40 rule 1 of C.P.C.; Section 24 of Hindu Marriage Act	:	1 Unit	8-a Order 40 Rule 1 & Order 44 Rule 1 of C.P.C. (Contested)	:	1 unit
10-b Application under O. 39 R.-2-A C.P.C.			8-b Application under order 39 Rule 2-A C.P.C.		
(a) Contested	:	2 units	(a) Contested	:	2 units
(b) Uncontested	:	½ unit	(b) Uncontested	:	½ unit
			8-c Objection/Application under order 21 Rule 58 C.P.C. (Contested)	:	2 Units
			8-d Application under order 33 Rule 1 and order 47 Rule 1 C.P.C.		
			(a) Contested	:	1 unit
			(b) Uncontested	:	½ unit
11 Motor Accident Claim Cases					
(a) Individual cases	:	5 Units			
(b) Each connected cases	:	2 Units per connected case			
12 Election Petition					
(a) Contested	:	10 Units			
(b) Uncontested	:	4 Units			
13 Contested Application under Sec-47 C.P.C.	:	2 Units	9 Contested Application under Sec-47 C.P.C.	:	2 Units
14 Contested Objection under order 21 Rule 97 C.P.C.	:	4 Units	10 Contested Objection under order 21 Rule 97 C.P.C.	:	4 Units
15 Guardians and Wards Act					
(a) Contested	:	3 units			
(b) Uncontested	:	1 unit			

16 Arbitration and Conciliation Act
Application u/s 9 –
Contested : 2 Units

(i) Arbitration
Application

(a) Contested : 4 units

(b) Uncontested : 1/2 unit

(ii) Application u/s 34 of the
Arbitration Act -
Contested. : 1 unit

GENERAL NOTES :- (FOR HJS & LJS)

- 1 A civil Case in order to be considered a 'Contested Case' would be one in which any of the defendants appears and joins issues on the controversy resulting in the framing of issues, recording of evidence and a judgment on the merits of the case.
- 2 The Judicial Officers be awarded additional Units to his credit in addition to his normally admissible units:-
 - (a) If a Judicial Officer disposed of old pending cases more than 2 year upto 5 years, : 25%
 - (b) If a Judicial Officer disposed of old pending cases more than 5 years up to 10 years, : 50%
 - (c) If a Judicial Officer disposes of old cases pending for more than 10 years, : 75%
 - (d) It is required to disposed minimum 2 Civil and 2 Criminal Cases in every month which are more than 10 years in descending order, : 100%
 - (e) Those officers who are doing exclusively civil work they be given extra units of the total units earned by them on civil work, : 20%
 - (f) Those Officers who are doing civil as well as criminal work be given extra units of the total units earned by them on civil work, : 10%
 - (g) Extra unit be given for disposal of Civil cases relating to Senior Citizens. : 1 Unit
- 3 If the Judicial Officer has been busy or has disposed off some substantial judicial work due to which he could not dispose of sufficient number of cases, he should mention the particulars and the nature of those cases in the note appended to the statement.

- 4 In the above chart, except otherwise mentioned work done shall be counted only for contested cases.
- 5 (i) Minimum 35 units (including 20 units earn civil work excluding claim work) shall be necessary for Higher Judicial Service discharging civil and criminal work.
(ii) Minimum 30 units from civil work shall be necessary for Civil Judge Class-I and Civil Judge Class-II discharging civil and criminal work.
- 6 There can be adequate contested disposal of case only if there is substantial number of cases pending in a court. If the pendency in light this shall be taken into consideration in evaluation the poor contested disposal of the officer.
- 7 The units (earned by Judicial Officers) shall be counted on the basis of 220 Minimum working days in a year except leave on Medical ground of serious ailment of himself, spouse children or due to sudden demise of family member (mother, father, brother, sister, husband, wife, son and daughter) and period spent in the training/workshop which are held in the working days and marriage of self, brother, sister, son and daughter
- 8 All the data submitted in work done statement must be verified by statistical writer, Dy. Clerk of Court, Clerk of Court and the random checking by the District Judge.
- 9 The cases which has not been mentioned on the Chart and the nature/proceeding is same as a regular case, the case would be treated as regular case and unit be calculated as per contested uncontested cases.
- 10 Following units will be awarded for Right to Information Act, 2005: -
- | | | |
|---------------------------------------------------|---|------------------|
| Cases under Right to information Act, 2005 | : | ½ Unit per case |
| First Appeal under Right to information Act, 2005 | : | 1 Unit per case |
| 11 (a) Departmental Enquiry | : | 5 Units per case |
| (b) Preliminary Enquiry | : | 3 Units per case |
- 12 The above criteria for H.J.S. shall be applicable to the Judge of Family Court mutatis mutandis with following modification: -
- | | |
|-----------------------------------------------------------------------------------|-----------|
| (1) Contested MJC of maintenance under Section 125 CrPC | |
| (a) Contested | : 4 Units |
| (b) Uncontested | : 1 Unit |
| (2) 15 units for administrative work to Principal Judge/Judge, Family Court | |
| (3) 10 units for administrative work to Additional Principal Judge, Family Court. | |
- 13 Miscellaneous Proceedings for recovery of fine. : 1 unit (Per Case)

**CRITERIA FOR THE ASSESSMENT OF WORK DONE BY THE
PRESIDENT/MEMBER JUDGE/ JUDGE POSTED IN THE INDUSTRIAL
COURT/LABOUR COURT**

(Assessment chart for each working day)

<u>Particulars</u>	<u>Category</u>
Below 5 Units	Poor
Between 5 to 6 Units	Average
Between 6 to 7 Units	Good
Above 7 Units	Very Good

Sl. No.	FOR THE PRESIDENT/MEMBER JUDGE POSTED IN THE INDUSTRIAL COURT	Sl. No.	FOR THE JUDGE POSTED IN THE LABOUR COURT
	<u>CIVIL</u>		<u>CIVIL</u>
1	<u>Civil Appeal</u>	1	<u>Civil Case (Civil Suit)</u>
	(a) Contested : 5 Units		(a) Contested : 7 Units
	(b) Uncontested or motion hearing : 3 Units		(b) <u>Uncontested</u>
			(i) Exparte or compromise after issue on the merits of the controversy have been framed and some evidence on merits recorded. : 50% of the contested proceedings
			(ii) Ex-Parte decree where defendant does not at all appear to contest. : 1 Unit
			(iii) Disposed of under O. 17 R. 3 CPC without recording evidence : 1 Unit

					(iv) Rejection and return of plaint.	:	1 Unit
					(v) Dismissed in default before evidence and after settlement of issue.	:	½ Unit
					(vi) Compromise before recording any evidence	:	½ Unit
					(vii) Suit when dismissed in default, and application for restoration of suit is decided on concession no units be assigned, but if against party is appeared and it is disposed of on merit, one unit shall be given.		
2	Reference Case	:	12 Units	2	Reference Case	:	10 Units
3	<u>Misc Civil Case</u>			3	<u>Misc Civil Case</u>		
	(a) Contested	:	2 Units		(a) Contested	:	2 Units
	(b) Uncontested	:	1 Unit		(b) Uncontested	:	1 Unit
4	Stay application in all Cases	:	2 Units	4	Stay application in all Cases	:	2 Units

<u>CRIMINAL</u>							
1	<u>Criminal Appeal</u>			1	<u>Criminal Complaint Case</u>		
	(a) Contested (disposed for single bench)	:	4 Units		(a) Contested	:	6 Units
	(b) Uncontested or motion hearing for single bench	:	2 Units		(b) Uncontested	:	3 Units
	(c) Contested (disposed for division bench)	:	8 Units	2	<u>Summary Case</u>		
	(d) Uncontested or	:	4 Units		(a) Contested	:	2 Units

	motion hearing for division bench				(b) Uncontested	:	1/2 Unit per case Subject to ceiling of 20 units per month
2	Criminal Revision	:	3 Units				
3	Misc. Criminal Case			3	Misc. Criminal Case		
	(a) Other misc. application such as stay, suspension and other of interim nature (Contested)	:	2 Units		(a) Contested	:	2 Units
	(b) Uncontested	:	1/2 Unit		(b) Uncontested	:	1/2 Unit
4	Bail Application	:	1/2 Unit Subject to maximum of 25 Units per month	4	Bail Application	:	1/2 Unit Subject to maximum of 25 Units per month

OTHER WORK

1	Administrative Work			1	Administrative Work		
	(a) For president	:	15 Units per month		For Presiding Officer of Labour Court	:	10 Units per month
	(b) For member Judge	:	10 Units per month				
2	Lok Adalat	:	One Unit for each disposed of (Civil/Criminal) case, subject to maximum of 20 units.	2	Lok Adalat	:	One Unit for each disposed of (Civil/Criminal) case, subject to maximum of 20 units.
3	Literacy Camp	:	5 Units Per Camp, Subject to maximum	3	Literacy Camp	:	5 Units Per Camp, Subject to maximum

			of 10 units in a month				of 10 units in a month
4	Annual Inspection	:	5 Units per Court				

GENERAL NOTES :- (For the President/Member Judge/Judge posted in the Industrial Court/Labour Court)

- 1 A civil Case in order to be considered a 'Contested Case' would be one in which any of the defendants appears and joins issues on the controversy resulting in the framing of issues, recording of evidence and a judgment on the merits of the case.
- 2 For purpose of assessing the disposal in terms of units in case of one or more case is disposed of by a common Order/Decision, the same shall be counted as per case for credit of units as fixed.
- 3 The Presiding Officer/s be awarded additional Units to his credit in addition to normally admissible units to him:-
 - (a) If a Judicial/Presiding Officer disposed of old pending cases more than 2 year upto 5 years, : 25%
 - (b) If a Judicial/Presiding Officer disposed of old pending cases more than 5 years up to 10 years, : 50%
 - (c) If a Judicial/Presiding Officer disposed of old pending cases more than 10 year, : 75%
 - (d) If a Judicial/Presiding Officer to disposed minimum 2 Civil and 2 Criminal Cases in every month which are more than 10 years, : 100%
 - (e) Those officers who are doing exclusively civil work they be given extra units of the total units earned by them on civil work, : 20%
 - (f) Those Officers who are doing civil as well as criminal work be given extra units of the total units earned by them on civil work, : 10%
 - (g) Extra unit be given for disposal of Civil cases relating to Senior Citizens. : 1 Unit
- 4 If the Judicial/Presiding Officer has been busy or has disposed off some substantial judicial work due to which he could not dispose of sufficient number of cases, he should mention the particulars and the nature of those cases in the note appended to the statement.
- 5 There can be adequate contested disposal of case only if there is substantial number of cases pending in a court. If the pendency in light this shall be taken into consideration in evaluation the poor contested disposal of the officer.
- 6 The cases which has not been mentioned on the Chart and the nature/proceeding is same as a regular case, the case would be treated as regular case and unit be calculated as per contested uncontested cases.

- 4 If the Judicial/Presiding Officer has been busy or has disposed off some substantial judicial work due to which he could not dispose of sufficient number of cases, he should mention the particulars and the nature of those cases in the note appended to the statement.
- 5 There can be adequate contested disposal of case only if there is substantial number of cases pending in a court. If the pendency in light this shall be taken into consideration in evaluation the poor contested disposal of the officer.
- 6 The cases which has not been mentioned on the Chart and the nature/proceeding is same as a regular case, the case would be treated as regular case and unit be calculated as per contested uncontested cases.
- 7 The units (earned by Presiding/Judicial Officers) shall be counted on the basis of 220 Minimum working days in a year except leave on Medical ground of serious ailment of himself, spouse children or due to sudden demise of family member (mother, father, brother, sister, husband, wife, son and daughter) and period spent in the training/workshop which are held in the working days and marriage of self, brother, sister, son and daughter
- 8 All the data submitted in work done statement must be verified by statistical writer, Assistant Superintendent and the random checking by the Registrar, Industrial Court.

BY ORDER OF THE HIGH COURT ,

Sanjay
13.04.22

(Sanjay Kumar Jaiswal)
Registrar General

Endt. No. 4973 /Checker
III-1-3/2002

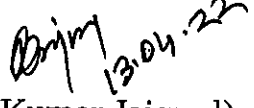
Bilaspur, Dated 13/04/2022

- 1- The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2- Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3- Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4- Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5- Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6- Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

- 7- Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8- Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9- Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10- Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 11- Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12- Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13- Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14- Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*
- 15- Registrar (Vigilance/ I. & E./Judicial/ S&A Cell), High Court of Chhattisgarh, Bilaspur *for information.*
- 16- P.A. to Director/Addl. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*
- 17- Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhavan Mantralaya, Naya Raipur *for information.*
- 18- Princiapal Judge/Judge, Family Court, Balod/ Balodabazar/ Bastar at Jagdalpur/Bemetara/ Bilaspur/Dhamtari/ Durg/ Janjgir-Champa/Jashpur/ Kabirdham (Kawardha)/ Kondagaon/Korba/ Koriya (Baikunthpur)/ Mahasamund/Raigarh/ Raipur/ Rajnandgaon/Surajpur/Surguja at Ambikapur/ Uttar Bastar (Kanker), Chhattisgarh, *for information & necessary action.*
- 19- District & Sessions Judge, Balod/ Balodabazar/Balrampur at Ramanujganj Bastar at Jagdalpur /Bemetara/Bilaspur/ Dakshin Bastar (Dantewara)/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Koriya (Baikunthpur)/ Mahasamund/Mungeli/Raigarh/ Raipur/ Rajnandgaon/ Surajpur/Surguja at Ambikapur/ Uttar Bastar (Kanker), Chhattisgarh *with a request to circulate the same all Judicial Officers posted in your respective district for information & necessary action.*
- 20- Registrar, Industrial Court, Raipur, Ghadi Chowk, Raipur *with a request to circulate the same all Judicial Officers posted in your respective district for information & necessary action.*
- 21- Judge, Commercial Court, (District Level), Atal Nagar, 2nd floor, Yojna

Bhawan, Near Police headquarters, Nava Raipur for information & necessary action.

- 22- Special Judge, SC/ST (Atrocities), Act Bastar at Jagdalpur/ Bilaspur/ Durg/ Janjgir-Champa/Jashpur/Korba/Koriya (Baikunthpur) Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur Chhattisgarh *for information & necessary action.*
- 23- Additional Registrar (Judicial/ Administration/ D.E.&E./S.&A.Cell/ C.P.C./ High Court of Chhattisgarh, Bilaspur, *for information.*
- 24- Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information.*
- 25- Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 26- Deputy Registrar (Confidential), High Court of Chhattisgarh, Bilaspur *for information.*
- 27- *I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.*


(Sanjay Kumar Jaiswal)
Registrar General